

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Division Bench
Court – I

Central Excise Appeal No. 669 of 2002

(Arising out of Order-in-Appeal No.23/2002 dt.16.10.2001 passed by Commissioner of
Customs, Central Excise & Service Tax, Hyderabad)

Hindustan Coca Cola Beverages Pvt Ltd

Manchukonda Gardens, NH 5,
Visakhapatnam, AP – 530 035

.....Appellant

VERSUS

**Commissioner of Customs, Central
Excise & Service Tax, Hyderabad - I**

Kendriya Shulk Bhavan, Basheerbagh,
Hyderabad, Telangana – 500 004

.....Respondent

with

Central Excise Appeal No. 27678 of 2013

(Arising out of Order-in-Original No.11/2013 dt.10.06.2013 passed by Commissioner of
Customs, Central Excise & Service Tax, Hyderabad)

YM Drugs & Chemicals Ltd

Kakatiya Nagar, Habsiguda,
Hyderabad, Telangana – 500 007

.....Appellant

VERSUS

**Commissioner of Central Tax
Secunderabad - GST**

Kendriya Shulk Bhavan, Basheerbagh,
Hyderabad, Telangana – 500 004

.....Respondent

with

Central Excise Appeal No. 27679 of 2013

(Arising out of Order-in-Original No.11/2013 dt.10.06.2013 passed by Commissioner of
Customs, Central Excise & Service Tax, Hyderabad)

K Jagadish Kumar, Director

YM Drugs & Chemicals Ltd.
Kakatiya Nagar, Habsiguda,
Hyderabad, Telangana – 500 007

.....Appellant

VERSUS

**Commissioner of Central Tax
Secunderabad - GST**

Kendriya Shulk Bhavan, Basheerbagh,
Hyderabad, Telangana – 500 004

.....Respondent

(2)

with

Service Tax Appeal No. 22241 of 2015

(Arising out of Order-in-Appeal No.HYD-EXCUS-001-COM-016-15-16 dt.27.07.2015 passed by Commissioner of Customs, Central Excise & Service Tax, Hyderabad)

Nath Infra

Devi Road, Nizamabad,
Andhra Pradesh - 503001

.....Appellant

VERSUS

**Commissioner of Customs, Central
Excise & Service Tax, Hyderabad - I**

Kendriya Shulk Bhavan, Basheerbagh,
Hyderabad, Telangana - 500 004

.....Respondent

with

Service Tax Appeal No. 30295 of 2016

(Arising out of Order-in-Appeal No.HYD-SVTAX-000-APP-0248-15-16 dt.29.01.2016 passed by Commissioner of Customs, Central Excise & Service Tax, Hyderabad)

Bhavya Constructions Pvt Ltd

Plot No.1, Film Nagar, Hyderabad,
Telangana - 500 033

.....Appellant

VERSUS

**Commissioner of Customs, Central
Excise & Service Tax, Hyderabad - I**

Kendriya Shulk Bhavan, Basheerbagh,
Hyderabad, Telangana - 500 004

.....Respondent

with

Central Excise Appeal No. 30289 of 2017

(Arising out of Order-in-Original No.HYD-EXCUS-003-COM-069-16-17 dt.29.11.2016 passed by Commissioner of Customs, Central Excise & Service Tax, Hyderabad)

Radiant Consumer Appliances Pvt Ltd

Plot No.4, Jyothi Colony, Hyderabad,
Telangana - 500 015

.....Appellant

VERSUS

**Commissioner of Central Tax
Secunderabad - GST**

Kendriya Shulk Bhavan, Basheerbagh,
Hyderabad, Telangana - 500 004

.....Respondent

Appearance

None for the Appellants.

Shri A. Rangadham, Authorized Representative for the Revenue.

Coram:

HON'BLE MR. ANIL CHOUDHARY (JUDICIAL)

HON'BLE MR. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER No. A/30100-30105/2022

Date of Hearing: 14.09.2022

Date of Decision: 14.09.2022

[Order per: Bench]

The appellants have settled their tax dues under SVLDRS Scheme. Further, Revenue has filed a copy of SVLDRS-1 & SVLDRS-4 in evidence of such settlement. Accordingly, all these appeals are dismissed as withdrawn.

(Dictated and pronounced in the Open Court)

**(ANIL CHOUDHARY)
MEMBER (JUDICIAL)**

**(P.VENKATA SUBBA RAO)
MEMBER (TECHNICAL)**

Veda